

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 462
(TO BE ANSWERED ON 27.04.2016)

PROTECTION OF WHISTLE BLOWERS

462. SHRI JANARDAN SINGH SIGRIWAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Whistle Blowers Protection Act and rules there under are yet to be notified;
- (b) if so, the reasons for the delay in its notification;
- (c) the steps taken by the Government to expedite framing of rules under the Act and the time by which the rules are likely to be framed;
- (d) whether the Government proposes to set up a secure protection system to the satisfaction of the Whistle Blowers;
- (e) if not, whether the Government proposes to invite suggestions on such a system from the general public; and
- (f) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (f): The Whistle Blowers Protection Bill, 2011 was passed by the Parliament on 21st February, 2014 and received the assent of the President on 9th May, 2014. The Whistle Blowers Protection Act, 2011 has been notified on 12th May, 2014. As the Bill was taken up on the last day of the last Session of the 15th Lok Sabha, the official amendments to the Bill (aimed at safeguarding against disclosures affecting sovereignty and integrity of India, security of State, etc.) were not moved. Since the proposed amendments are of crucial nature, the said Act has not been brought into force. The Act can be brought into force only after necessary amendments are carried out. Further, the Rules under the Act can be notified only after the Act is brought into force. To address the said inadequacies, Whistle Blowers Protection (Amendment) Bill, 2015 was introduced in the Lok Sabha on 11th May, 2015 and was passed by the said House on 13th May, 2015. Having been passed by the Lok Sabha, the Whistle Blowers Protection (Amendment) Bill, 2015 is presently before the Rajya Sabha and is thus under the domain of Legislature and accordingly, at this stage when the new law is yet to be passed by the Parliament, the Government does not propose to invite suggestions from the general public.
